

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 12.12.2002.

MA NO. 1012/2002.

Heard Learned Counsel for the Applicant and Mr. S. B. Jena, Learned Additional Standing Counsel for the Union of India, appearing for the Respondents on MA 1012/2002, filed by the Applicant seeking restoration of this OA which was dismissed for default for non-prosecution in order dt. 22.10.2002, and Perused the records. We find no merit in this MA No. 1012/2002 for restoration of the OA. Hence the MA no. 1012/2002 is dismissed.

[Signature]
Vice-Chairman

[Signature]
Member (J)

Disposed matter

M.A. 1012/02 for

consideration.

Copy sent.

For and

L
11.11.02

nl

P. Venkatesh Kumar

13.11.02.

Notices may be sent

to all parties by

Registered post with A.P.

as per Order dt.

12.11.02.

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25.11.02

[Signature]
25.11.02
S.O. "J"

Disposed matter

M.A. - 1012/02 for

consideration.

advt. to 12.12.02

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